

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case (Civil) No. 679 of 2020**

Susari Topno

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----- Petitioner

Versus

1. State of Jharkhand
2. Jatashankar Choudhary, Director, Secondary Education,  
Human Resources Development Department, now School Education  
and Literacy Department, Government of Jharkhand, Ranchi.
3. Amitabh Choudhary, Chairman, Jharkhand Public  
Service Commission, Ranchi. -- --- Opp. Parties

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**CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh**  
Through Video Conferencing

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For the Petitioner : Mr. Sameer Saurabh, Adv.  
For the State : Mr. Shray Mishra, A.C. to G.A.-III

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**05/03.09.2021** Learned counsel for the petitioner Mr. Sameer Saurabh submits  
that the order has been complied with.

As such, the instant contempt petition is disposed of with a  
liberty to the petitioner assail the order in appropriate proceeding.

*(Aparesh Kumar Singh, J.)*

*Shamim/*